

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 416**  
**New IA/2347/ND/2024 in IB/143/ND/2024**

**IN THE MATTER OF:**

SC Credit Fund ... Applicant  
Versus  
Dancy Builders Private Limited ... Respondent

**Under Section 7 of IBC, 2016.**

**Order delivered on 13.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For SC Credit Fund : Mr. Utsav Mukherjee, Mr. Saksham Ahuja,  
Mr. Vikalp Wange, Advs.  
For the Respondent : Mr. Iswar Mohapatra, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/2347/ND/2024**

This is an application filed by M/s Dancy Builders private Limited under Rule 49 (2)(f) NCLT Rules, 2016, for setting aside of ex-parte order dated 18.04.2024. Learned Counsel for the respondent in IA/2347/ND/2024 is present through video-conferencing and has objected to the present application i.e. IA/2347/ND/2024. Considering the facts and circumstances mentioned in the application and after hearing submissions on behalf of both the sides, the present application i.e. IA/2347/ND/2024 stands allowed, subject to payment of cost of Rs. 25,000/- to be deposited in Prime Minister Relief Fund. Respondent is further directed to file reply within seven working days, with a copy in advance to the opposite side. IA/2347/ND/2024 stands allowed and disposed of.

List this matter on 30.05.2024.

Sd/-

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**